

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-02-2024 AT 02:30 PM**

**IA(CA) 264/2023, IA(CA) 20/2024 in IA(CA) No. 264/2023,
IA(CA) 17, 18 & 19/2024 in CP No. 45/241/HDB/ 2023**
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Escientia Life Sciences & ors

...Petitioner

VS

Escientia Advanced Sciences Pvt Ltd & Ors

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. ASHISH VERMA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Senior Counsel Mr Vivek Reddy, Learned Senior Counsel Mr. DV Seetharam Murthy, for the petitioners, Learned Counsel Mr. Rusheek Reddy, for Respondent Nos 4 to 6 and learned counsel Mr. Aatif, for Respondent Nos 7 to 9 present physically. Learned Senior Counsel Mr S. Niranjana Reddy, for Respondent No.2 and 3 present through Video Conference.

IA(CA) 17/2024

Since the matter is already listed this application becomes infructuous. Accordingly, this **application becomes infructuous and dispose of.**

IA(CA) 18/2024

This is an application seeking leave to file additional documents. Before we could order notice to the respondents learned senior counsel representing respondent Nos 2 and 3 present through Video Conference and submitted that respondent Nos 2 and 3 have no counter in this application. Let notice be issued to the remaining respondents and matter adjourned to 14.03.2024. Meanwhile, counter if any by the other respondents and for proof of service.

IA(CA) 19/2024

Before we could order notice learned counsels prayed time for filing counter. Let notice be issued to the remaining respondents and matter adjourned to 14.03.2024. Meanwhile, counter if any by the other respondents and for proof of service.

IA(CA) 20/2024 in IA(CA) No. 264/2023

Before we could order notice learned counsels prayed time for filing counter. Let notice be issued to the remaining respondents and matter adjourned to 14.03.2024. Meanwhile, counter if any by the other respondents and for proof of service.

IA(CA) 264/2023

Since IA 20/2024 is adjourned to 14.03.2024, let this IA also be called on 14.03.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)